

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

BEFORE THE REGISTRAR M K HANJURA

Petition(s) for Special Leave to Appeal (C)

No(s). 901/2014

RAM LAKHAN AND ORS

Petitioner(s)

VERSUS

SWAMI DAYAL AND ORS

Respondent(s)

(with interim relief and office report)

Date : 27/11/2014 This petition was called on for hearing today.

For Petitioner(s)

Mr. Anurag Kishore, Adv.

For Respondent(s)

Mr. Vishwa Pal Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Three weeks time as last chance is given to the Ld.counsel for the petitioners to take fresh steps for the service of notice by usual mode to the unserved respondent Nos.2(i), 4 & 5 Dasti in addition is permitted to be served through the Trial Court, the particulars of which shall be furnished by the Ld.counsel for the petitioners within the period stipulated above.

The office report is that the counter affidavit filed by the respondent Nos.1, 2/2, 2/3, 2/4 & 3 is defective. Ld.counsel shall rectify the defects whatever have been found in the counter affidavit within a period of four weeks.
Signature Not Verified

Digitally signed by
Sushma Kumari Bajaj
Date: 2014.11.29

List again on 11.02.2015.

11:53:12 IST
Reason:

(M K HANJURA)
Registrar

SB